

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2285
ANSWERED ON:06.08.2010
NATIONAL COMMISSION FOR WOMEN
Jeyadural Shri S. R.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of laws reviewed/research studies conducted by the National Commission for Women (NCW) during each of the last three years and the current year;
- (b) the details of major recommendations made by the NCW and communicated to various departments of the Government; and
- (c) the details of feedback/Action Taken Reports received by the NCW from the concerned departments of the Government?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): Number of laws reviewed and research studies commissioned by National Commission for Women (NCW) during the last three years and current year are as under:-

Year	Laws reviewed	Research studies commissioned
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2007-08	2	13
2008-09	3	16
2009-10	1	20
2010-11 (upto 31st July, 2010)	2	

(b) & (c): During the period, NCW has recommended that Section 498 A of IPC, Dowry Prohibition Act, 1961 and Protection of women from Domestic violence Act, 2005 would need to be harmonized and uniformly implemented. They have also suggested that recourse should be taken to dispute settlement mechanism such as conciliation, mediation and counseling of parties etc. Some amendments to Dowry Prohibition Act.1961 and Indecent Representation of Women (Prohibition) Act, 1986 have also been recommended.

The Ministry of Home Affairs in consultation with the Ministry of Women & Child Development have issued an Advisory on 20th October, 2009 to all the State Governments and Union Territory Administrations to comply with the procedures laid down by the Hon'ble Supreme Court in the case of DK Basu Vs. State of West Bengal (CRI CWP No. 539/86) and that in cases of matrimonial disputes, the first recourse should be to effect conciliation and mediation between the warring spouses and their families and recourse to filing charges under Section 498A IPC may be resorted to where such conciliation fails and where there appears a prima facie case under Section 498A and other laws.